BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 4 of 2018 in C.P. (I.B) No. 35/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018

Name of the Company:

Naveen Kumar Sood (RP)

V/s.

Beeta Kone Tools.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. MARMISH IC. SHAH

Advocate For RP

MAN

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ORDER

Learned Advocate Mr. Harmish Shah present for Applicant (RP). None present for Respondent in IA 4/2018.

Proof of service of copy of application on Operational Creditor/ Petitioner filed.

Applicant is directed to serve notice of date of hearing along copy of this order on operational Creditor and shall file proof of service.

List the matter on 10.01.2018 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 08th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL